

**Shri A. K. Sen:** It is so. District Judges must be appointed. Otherwise where would we have officers with judicial training?

#### Marking System of Voting

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\*201. { **Shri Keshava:**  
       { **Shri Vajpayee:**  
       { **Shri B. S. Murthy:**

Will the Minister of Law be pleased to state.

(a) whether it is a fact that the Election Commission of India is seeking to introduce a more economical and new system of voting by way of the voter recording his vote on a single paper and all votes being dropped into a single box,

(b) whether this marking system of voting has been put into practice in any bye-election, so far, and

(c) if so with what success?

**The Minister of Law (Shri A. K. Sen):** (a) Yes Sir

(b) Not yet

(c) Does not arise

**Shri Keshava:** May I know whether, apart from the State of Mysore, this practice of recording votes by way of marking has been in vogue at any time in any place in India?

**Shri A. K. Sen:** It is difficult for me to answer it off-hand, but it is certainly true that this practice was prevalent in the State of Mysore for some time past. Hon Members will recollect that there was an all-parties conference with the Chief Election Commissioner in August-September last year where it was decided that this novel system should be tried out for bye-elections as far as possible after the General Elections.

**Shri C. D. Pande:** May I know if the Government thinks it proper that such a vital decision should be left to the Election Commission and not come before Parliament for its vote?

**Shri A. K. Sen:** As I have already said, it must be left to the Election Commission, under the Constitution. But nevertheless the Chief Election Commissioner took good care before deciding upon the introduction of the system by convening an all-parties conference which met on the 30th of August and 1st of September, last year.

**Shri Tyagi:** Why was Parliament not consulted?

**Shri A. K. Sen:** If hon Members desire that this view of the House should be conveyed to the Chief Election Commissioner, it will be done.

**Shri Keshava:** Sir, there should be a half-an-hour discussion on this.

**Shrimati Tarkeshwari Sinha:** If there are in India today large sections of people who do not know to read or write and in view of the fact that there is adult suffrage, may I know how Government is going to overcome in five years the difficulties of voters who do not know to read or write?

**Shri A. K. Sen:** It is difficult to agree to the assumption.

**Shrimati Tarkeshwari Sinha:** It is not an assumption, he may look into the statistics.

**Shri A. K. Sen:** She started by saying "If" etc, and it is certainly an assumption. But I am afraid I cannot agree with all the assumptions. But, we shall be quite willing if the House desires to have a discussion on this matter.

And may I add this, Sir? I am just now reminded by my colleague, Shri Morarji Desai, that this system has been prevalent in the State of Bombay also for some time.

**Shri Keshava:** What is the amount of money that the Government is likely to economise as a result of this change?

**Shri A. K. Sen:** It is difficult to estimate the actual quantum of economy which will be achieved, but there is no doubt that it will bring about a considerable economy in the expenses.

Mr. Speaker: Let me proceed to the next question

Shri Dasappa: May we have a discussion on this subject?

Mr. Speaker: A half-an-hour discussion is not raised like this Hon Members will kindly look into the rules

Shri Vajpayee: My name is there in the question, but I have not been allowed to put a supplementary question

Mr. Speaker: The hon Member did not get up

Shri Vajpayee: I did

Mr. Speaker: Then there is the other remedy I shall call the persons in whose names the question stands before I call upon other Members, because I do not notice some of them getting up and I do not call them I shall certainly call every of these hon Members

Shri Naushir Bharucha I don't think it is necessary There is often a long list of questions

Mr. Speaker: I will be guided by the circumstances of the case It is not an inflexible rule

#### Malabar Special Police

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\*202. { Shri Narayanankutty Menon:  
Shri A. K. Gopalan:  
Shri Bibhuti Mishra:

Will the Minister of Home Affairs be pleased to state

(a) whether the Malabar Special Police has been sent to the Naga Hills to deal with the situation there,

(b) what are the facilities provided for these forces,

(c) whether proper medical aid and other necessities are provided, and

(d) whether these policemen are entitled to compensation, pension etc to their next of kin in case of casualties?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) At the request of the Assam Government, units of Armed Police have been deputed from some States to assist the State Government in dealing with the situation in the Naga Hills

(b), (c) and (d) Adequate provision has been made in regard to these matters e.g. personnel are entitled to 40 per cent of pay as deputation allowance, free rations at military scale, free medical facilities etc

Shri Narayanankutty Menon: When the Malabar Special Police is recruited, is there any condition attached that they are bound to serve beyond the State of Madras?

Shri Datar: There are such usual conditions whenever such special police are recruited

Shri Narayanankutty Menon: In this case when the members of the Malabar special police are recruited is any condition attached to their appointment order that they are liable to serve beyond the State of Madras?

Shri Datar: This is what they have to do

Shri Hem Barua: What are the casualty suffered by this Malabar special police force so far and what provisions are made for their families?

Shri Datar: I have not got exact figures of the casualties here

श्री बिभूति मिश्र : क्या वहाँ किसी और स्टेट से भी पुलिस बुलाई गई है ?  
बृह-कार्य मंत्री (पश्चिम गों. व० पश्.)  
हाँ, और जगह से भी बुलाई गई है ।

#### Naval Prize Money

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\*203. { Shri Warrior.  
Shri Kunhan:

Will the Minister of Defence be pleased to state

(a) whether it is a fact that the UK Government have allotted a sum